

(b) if so, the number of them during the past five years, party-wise;

(c) whether any request was received from the Dravida Munnetra Kazhagam Party of Madras to film its conference held at Madurai from 13th to 16th July, 1961; and

(d) the action taken thereon?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes. Sir. Conferences of All India or inter-provincial parties are filmed.

(b) Indian National Congress—13 stories; Praja Socialist Party—4 stories; Communist Party of India—3 stories; Bharatiya Jan Sangh—5 stories; Swatantra Party—2 stories.

(c) Yes.

(d) The request was not acceded to.

Postal System in Bhutan

3423. Shri P. C. Borooah: Will the Prime Minister be pleased to state:

(a) whether the Bhutan Government have decided to introduce their own postal system;

(b) if so, whether all the postal arrangements made by India will be withdrawn;

(c) if so, how many employees will become surplus; and

(d) what will be its effect on Indian revenues?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) The Government of India have no information.

(b) India has made no postal arrangements in Bhutan.

(c) and (d). Do not arise.

Auction of Property in Pahar Ganj

3424. Shri S. M. Banerjee: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that Property No. 273—279 Mohalla Montola, 1148 (A) LSD—4.

Pahar Ganj was auctioned on the 19th December, 1958 worth Rs. 42,000;

(b) whether it is also a fact that occupants of the said property, who are all refugees, are residing there for the last 14 years;

(c) whether the Ministry enquired from the occupants about their willingness for the payment of the cost of the said property; and

(d) whether the occupants have been provided with any sort of alternative accommodation?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Property No. XV|273-80 (New) Pahar Ganj, Delhi (not No. 273-279) was auctioned on 19th December, 1958 for Rs. 41,000|.-.

(b) Yes.

(c) and (d). The property under the rules was not allottable nor was it divisible. Hence there was no question of offering it to the occupants. The occupants however have been attorned as tenants to the auction purchaser. As tenants they will enjoy special protection against eviction for a period of two years and thereafter will have the normal protection of the local Rent Laws.

Khadi and Village Industries Programme in Manipur

3425. Shri L. Achaw Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Chief Commissioner of Manipur has directed that Manipur Khadi and Village Industries Association should act as the implementing agency for all Khadi and Village Industries programmes in Manipur;

(b) whether it is a fact that the Director of the Industries in Manipur has been designated as the Member Secretary of the Association;